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For Respondent(s)

(NCT of Delhi)
 Mrs. Pinky Anand, ASG
 Mr. S.W.A. Quadri, Adv.
 Mr. Sadman Ali, Adv.
 Mr. Mukul Singh, Adv.
 Mr. Vibhu Shanker Mishra, Adv.
 Mr. B.K. Prasad, Adv.

(Min. of Environ-
 ment)
 Mr. Mukul Rohatgi, AG
 Mr. Ranjit Kumar, SG
 Mr. S.W.A. Quadri, Adv.
 Mr. Saurabh Kirpal, Adv.
 Mr. Ajay Sharma, Adv.
 Mr. G.S. Makker, Adv.

(Union of India)
 Mr. Mukul Rohatgi, AG
 Mr. Ranjit Kumar, SG
 Mr. Ajay Sharma, Adv.
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(Delhi Police)
 Ms. Pinky Anand, ASG
 Mr. S.W.A. Quadri, Adv.
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 Ms. Vibhu Shankar Mishra, Adv.
 Mr. S.A. Siddiqui, Adv.
 Ms. Soumya Rathore, Adv.
 Mr. B.K. Prasad, Adv.

(Min. of Petroleum) Mr. R.K. Rathore, Adv.
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Mr. Anil Grover, AAG
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(For NDMC) Mr. Ajay Bansal, Adv.
 Mr. Praveen Swaroop, Adv.
 Mr. Vijendra Karuna, Adv.
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 Mr. Praveen Swarup, Adv.
 Mr. Suresh Kumar, Adv.

Mr. Mahesh Agarwal, Adv.
 Mr. Rishi Agrawala, Adv.
 Mr. E.C. Agrawala, Adv.
 Mr. Ankur Saigal, Adv.
 Mr. Rishabh Parikh, Adv.

(State of U.P.) Mr. Garvesh Kabra, Adv.
 Mr. Samir Ali Khan, Adv.

(State of Punjab) Mr. Saurabh Ajay Gupta, AAG
 Mr. Nishant Bishnoi, Adv.

Mr. Vijay K. Sondhi, Adv.
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(For NHAI) Mrs. Gunjan Sinha Jain, Adv.
 Mr. T.S. Sidhu, Adv.
 Mr. Simranjeet Singh, Adv.
 M/s K.V. Kini & Assets

Mr. Vijay Panjwani, Adv.

Mr. Sarfraz Ahmed Siddiqui, Adv.
 Ms. Satya Siddiqui, Adv.
 Mr. B.K Prasad, Adv.

(State of W.B.) Mr. Soumitra G. Chaudhuri, Adv.
 Mr. Parijat Sinha, Adv.
 Mr. Somnath Banerjee, Adv.

(State of Assam) Mr. Shuvodeep Roy, Adv.

Mr. D.S. Mahra, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

We have heard Mr. Ranjit Kumar, learned Solicitor General at some length as well as the Chairman of the Central Pollution Control Board who is present in person. We have also had the advantage of hearing some other learned counsel appearing before us. Mr. Ranjit Kumar had on the previous date of hearing sought time to prepare a Plan of Action for appraising and improving the pollution levels in Delhi. He has today filed a compilation in which he has tried to explain the cause of pollution and the possible solutions for reducing the same. During the course of hearing however when we asked Mr. Parihar, Chairman, CPCB whether

there are any Pollution Monitoring Stations, he stated that there are three such stations set up by the CPCB besides six others set up by the Delhi Pollution Control Board and nine by the Ministry of Earth & Sciences. He submits that in case some more such stations are set up in the city, it will certainly help the CPCB in keeping a close watch on the pollution levels and responding to the same appropriately. He seeks time to examine the need for setting up such additional stations as may be sufficient to meet the challenges in emergent situations and also the time frame within which such stations can be set up or upgraded. The control room set up by the CPCB for monitoring the pollution levels in the city also would need to be equipped with suitable machines for data received from other stations to be processed. He may also examine the need for upgrading the control room with the required equipment which may be useful for that purpose.

It is common ground that there is at present no definite plan of action formulated by the CPCB for responding to different levels of pollution at different points of time at different locations in the city. While the pollution levels are generally graded as satisfactory, severe or dangerous, there is no definite parameters for such gradation also. Mr. Ranjit Kumar submits that internationally accepted parameters are applied based on the air quality index are used for the purpose. He seeks time to bring on record the quality index internationally accepted and that

prescribed by the CPCB. What is more important is that the CPCB ought to devise its response to such levels. Suffice it to say that while causes for pollution may be varied, the CPCB does not for the present appear to have any definite plan on how to respond to such levels of pollution noticed by Board. The CPCB, therefore, needs to evolve a definitive plan of action that would make its response to different levels of pollution predictable. Unfortunately, however, no thought appears to have been given to this aspect so far, no matter this Court has been dealing with the issue for a long time. Be that as it may, it is never too late to make amends and draw up a suitable action plan, namely, the creation of setting up of pollution monitoring centers for appraising and grading of pollution levels and evolving different responses to different levels of pollution. Mr.Ranjit Kumar submits that given ten days time, the CPCB shall finalize the action on all three counts mentioned above in consultation with all concerned. Stake holders including the writ petitions shall be free to give their suggestions/inputs to the Chairman of the CPCB. The Chairman, CPCB may convene a meeting of all concerned on 19.11.2016 at 11.00 a.m.

These matters to stand adjourned to be listed again on 25.11.2016 at 2.00 p.m.

W.P. (C) No.728 of 2015, W.P. (C)No.891/2016, W.P. (C)No.895/2016
W.P. (C)No.899/2016 & D.No.37665/2016

I.A. No.471 in I.A.Nos.447-448 in I.A. No.365 in I.A. No.345 in
W.P. (C) No.13029/1985

List these matters tomorrow on 11th November, 2016 at 2.00 p.m.

(Ashok Raj Singh)
Court Master

(Veena Khera)
Court Master